

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO. 5439
ANSWERED ON 25/03/2026

LAND ACQUIRED FOR COAL MINING PROJECTS

5439. **Shri Karti P Chidambaram:**

Dr. Kirsan Namdeo:

Smt. Jyotsna Charandas Mahant:

Will the Minister of COAL be pleased to state:

(a) the total area of land acquired or allotted to Public Sector Undertakings and private sector for coal mining projects since 2024, State/UT and year-wise including Chhattisgarh, district-wise;

(b) the number of coal blocks allotted to private sector entities since 2024 that have not commenced production due to pending land acquisition, year and State-wise;

(c) the total amount of compensation paid and pending towards land acquisition, rehabilitation and resettlement during this period, State-wise including Chhattisgarh;

(d) whether any cases of delay or disputes remain pending till date and if so, the details thereof; and

(e) whether the Government has a time-bound mechanism to resolve land-related litigation in the coal-bearing regions of Chhattisgarh?

ANSWER

MINISTER OF STATE FOR COAL AND MINES
(SHRI SATISH CHANDRA DUBEY)

(a): Area of land acquired or allotted to Public Sector Undertakings for coal mining projects since 2024, State/UT and year-wise including Chhattisgarh, district-wise, are as under:

Name of PSUs	Name of State	Year		
		Area in Ha (2024)	Area in Ha (2025)	Area in Ha (2026)
Subsidiaries of Coal India Limited (CIL)	Maharashtra	709.86	1516.9487	1187.49
	West Bengal	4.38	00	00
	Jharkhand	1657.84	592.3	00
	Odisha	2311.168	00	00
	Madhya Pradesh	1485.66	00	202.113.00

		Raigarh	00	41.992	00
	Chhattisgarh	Gevra	00	861.701	00
		Korba	00	607.118	00
PVUNL	Jharkhand		424.69	350.68	00
NLC	Jharkhand		00	714.54	00
NMDC	Jharkhand		00	1,382.49	00

In addition to above, NTPC has informed that for the Badam Coal Mining Project, located in Hazaribagh district of Jharkhand, land acquisition of a total of 423.17 acres of private land has been initiated of which 284.92 acres (within the block boundary) are under provisions of the Land Acquisition Act, 1894 (LA Act, 1894); and 29.71 acres (within block boundary) and 108.54 acres (outside block boundary) are under provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act, 2013).

The Government does not acquire land for private companies for coal mining projects.

(b): Since 2024, a total of 44 captive/commercial coal blocks have been allocated to private sector entities. These blocks are at various stages of obtaining requisite statutory clearances as stipulated in Coal Mine/Block Development and Production Agreement (CMDPA/CBDPA) and are yet to commence operations. No coal block out of these 44 blocks is non-operational solely on account of land acquisition issues.

(c): Details of the amount of compensation paid/ pending to be paid by subsidiaries of Coal India Limited towards land acquisition, rehabilitation and resettlement during this period, State-wise including Chhattisgarh, are as under:

Parameters	State	Compensation-Land & Asset				Rehabilitation benefits							
		Amount of land and asset compensation paid (in Rs. Cr)		Number of PAFs / PAPs yet to receive compensation (in Nos.)		Employment provided (in Nos.)		Amount of one time Lumpsum compensation in lieu of employment paid (in Rs. Cr)		Annuity provided (in Nos.)		Number of PAFs / PAPs yet to receive rehabilitation benefits	
Subsidiary		2024	2025	2024	2025	2024	2025	2024	2025	2024	2025	2024	2025
BCCL	WB	0	1.09	0	0	5	2	0	0	0	0	0	0
	Jharkhand	28.865	10.58	0	0	1	3	0	3.18	1	0	0	0
MCL	Odisha	200.12	130.95	0	0	300	282	1.60	4.00	5	2	0	0
WCL	Maharashtra	38.32	0	0	2501	16	0	0	0	0	0	35	2501
SECL	CG	129.32	372.108	1221	0	278	225	5.84	2.26	0	0	0	0

	MP	49.6	45.029	604	0	536	237	3.08	1.55	0	0	0	0
NCL	MP	82.26	136.32	0	0	28	42	2.1	1.55	0	0	0	0
ECL	Jharkhand	45.74	57.995	25	37	57	35	0	0	0	0	0	0
	West Bengal	168.67	76.07	1	0	179	154	0.37	1.58	0	0	0	0
CCL	Jharkhand	50.16	33.14	0	0	195	173	0	0.32	0	0	0	0
Total		793.05	862.19	1851	2538	1533	1116	12.99	14.44	6	2	35	2501

NTPC Mining Limited has, in respect of the Badam Coal Mining Project (Hazaribagh, Jharkhand), paid Rs. 68.61 crore to the District Land Acquisition Officer (DLAO, Hazaribagh) towards land compensation for 284.92 acres.

Details of compensation paid/ pending in respect of NLC India Limited for land acquired for coal mines in Talabira are as under:

Details	Total amount of compensation paid since 2024 (in Rs. Cr.)	Balance amount to be paid since 2024 (in Rs. Cr.)
Tenancy Land acquisition	84.90	7.50
Rehabilitation & Resettlement	68.00	20.00

As per information available, status in respect of NMDC, GMDC, and PVUNL are as under:

- For Forest and Gair Mazrui (GM) land, all the amount demanded till date has been paid by NMDC to State Government of Jharkhand. No compensation has been disbursed for freehold land.
- In Jharkhand, GMDC has paid total amount of Rs. 444.35 crore for acquisition of 128.87 Ha of private land and Rs. 60 crore for 69.42 Ha of Government land for Baitarni West Coal Block.
- PVUNL has taken physical possession of 9.63 acres of land in Jharkhand, for which compensation amounting to ₹3.56 crore has been paid.

(d): Cases of delay or disputes involving subsidiaries of Coal India Limited are as under:

Cases in Tribunals/ Courts/ authorities related to Compensation, Rehabilitation and Project related grievances		
Name of Subsidiary	2024	2025
BCCL	0	0
MCL	78	138
WCL	212	142
SECL	46	40

NCL	3	2
ECL	1	1
CCL	71	66

In respect of NMDC, for Rohne Coal Block, 68.64 ha of freehold land is sub judice before the Ranchi High Court. Apart from this, 22 cases were filed for restoration of land sold to M/s RCCPL, of which 15 cases (covering 24 sale deeds and 45.63 ha) were allowed *vide* order dated 12.06.2023. Writ petitions filed by NMDC and M/s RCCPL against this order are also pending before the Ranchi High Court.

Few civil suits are sub judice in District Court/ High Court of Odisha wherein GMDC has been made a respondent.

In respect of NLCIL's Talabira II & III OCP (open cast project), 14 cases are pending at High Court and District Court while 15 cases are pending at Tribunal.

(e): Part Time Tribunal (PTT) under section 14(2) of CBA (A&D) Act, 1957 has been constituted at Bilashpur, Chhatisgarh that caters to the command area of South Eastern Coalfields Limited (SECL) in the State of Chhatisgarh.
